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Date: 28/11/2025

(2024) 11 NCDRC CK 0067

National Consumer Disputes Redressal Commission

Case No: Revision Petition No.1596 Of 2019

Tapas Kanti Sengupta APPELLANT

Vs

Tata Motors Ltd. & 2 Ors RESPONDENT

Date of Decision: Nov. 25, 2024

Acts Referred:

• Consumer Protection Act, 1986 - Section 13(1)(c), 21(b)

• Consumer Protection Act, 2019 - Section 58(1)(b)

Hon'ble Judges: Avm J. Rajendra, Avsm Vsm (Retd.), Presiding Member

Bench: Single Bench

Advocate: Souvik Chatterjee, Arpan Shukla

Final Decision: Dismissed

Judgement